

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:1182

ANSWERED ON:31.07.2000

RECOMMENDATIONS OF TRAI ON CELLULAR FEE

ASHOK ARGAL;DEEPAK KUMAR;TARACHAND BHAGORA;VILAS BABURAO MUTTEMWAR

Will the Minister of COMMUNICATIONS be pleased to state:

to the reply given to Unstarred Question No. 7567 dated May 15,2000 regarding Revenue Sharing Regime and state :

(a) whether the Government have received the recommendations of Telecom Regulatory authority of India (TRAI) on revenue share to be charged from cellular companies as licence fee;

(b) if so, the details thereof;

(c) if not, the time by which it is likely to be submitted and implemented;

(d) whether some of the cellular telephone companies like ESSAR have refused to provide details of the calls made by subscribers and are demanding Rs. 100 for sending the details of the calls; and

(e) if so, the corrective steps taken by the Government in this regard ?

Answer

MINISTER OF STATE FOR COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) to (c) : Yes, Sir. Recommendations of Telecom Regulatory Authority of India (TRAI) on Revenue Share to be charged from Cellular Mobile Telephone Service Providers have been received on 23.6.2000. As per TRAI's recommendations, the percentage of revenue share in Andaman and Nicobar and Jammu & Kashmir Circles should be 10% of the `Adjusted Gross Revenue`. The percentage of revenue share for cellular operators in rest of the country should be 17% of the `Adjusted Gross Revenue`.

(d) & (e) : Sir, ESSAR companies namely M/s. Aircell Digilink India Limited and M/s. Sterling Cellular Limited have informed that they do not refuse to provide details of calls made by the subscribers; the itemized bills are provided by these companies to all such subscribers who ask for it. M/s. Sterling Cellular Limited are charging Rs.100/- for itemized billing and M/s. Aircell Digilink are charging Rs.49/- for itemized billing from their respective subscribers who do not have STD/ISD (Subscriber Trunk Dialing/International Subscriber Dialing) facilities. However, the itemized bills are provided by these companies to subscribers using STD/ISD facilities without separately charging for it. As per TRAI Tariff Order 1999, all operators are required to file all their alternative tariff plans with the TRAI at least five working days prior to their being offered to the subscribers. These operators have informed that they have been fully complying with the said requirement with respect to the charges for the itemized bills and TRAI has cleared and permitted such charges.